

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'B' BENCH
MUMBAI**

**BEFORE: SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
MS. PADMAVATHY S, ACCOUNTANT MEMBER**

**ITA No.4487/Mum/2025
(Assessment Year :2012-13)**

**ITA No.4488/Mum/2025
(Assessment Year :2013-14)**

**ITA No.4489/Mum/2025
(Assessment Year :2015-16)**

**&
ITA No.4490/Mum/2025
(Assessment Year :2016-17)**

Bharat Nathlal Zaveri 411, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel Mumbai – 400 013	Vs.	ITO-Ward-4(3)(2), Mumbai
PAN/GIR No.AAAPZ0864D		
(Appellant)	..	(Respondent)

Assessee by	None
Revenue by	Shri Leyaqt Ali Aafaqui
Date of Hearing	15/10/2025
Date of Pronouncement	27/10/2025

आदेश / O R D E R

PER AMIT SHUKLA (J.M):

The aforesaid appeals have been filed by the assessee against separate impugned orders of even date 29/02/2024

passed by NFAC, Delhi for the quantum of assessment passed under Section.147 r.w.s. 144 for the A.Yrs. 2012-13, 2013-14, 2015-16 and 2016-17.

2. At the outset, it is noticed that appeal of the assessee is time barred by 440 days. Alongwith appeal there is no petition for condonation of delay or any affidavit giving any reasons for such a huge delay. Further, it is noticed that this appeal was fixed twice earlier and notices were sent through RPAD to the registered address given in Form 36 and also to the e-mail address provided by the assessee. Despite service of such notice through RPAD and e-mail, there has been no response by the assessee. Accordingly, appeals of the assessee are dismissed being barred by 440 days.

3. In the result, all the appeals of the assessee are dismissed in limine.

Order pronounced on 27th October, 2025.

Sd/-

(PADMAVATHY S)

ACCOUNTANT MEMBER

Mumbai; Dated 27/10/2025
KARUNA, sr.ps

Sd/-

(AMIT SHUKLA)

JUDICIAL MEMBER

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai